REGD. NO. D. L-33004/99

PART II—Section 3—Sub-section (i)

G.S.R. 548(E).—In exercise of the powers conferred by clause (5) of sub-section (2) of Section 176 of the Electricity Act, 2003 the Central Government hereby makes the following rules to amend the Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees Rules, 2004, namely:

1. Short title and commencement:—(1) These rules may be called the Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees (Second Amendment) Rules, 2008.

(2) They shall come into force on the date of their publication in the Official Gazette.

In the Schedule to the Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees Rules, 2004, against serial number 1 relating to the post of Registrar, for the entries under column 13, the following entries shall be substituted namely:

Selection shall be based on the recommendations of a Search-cum-Selection Committee consisting of:

(i) Chairperson, Appellate Tribunal for Electricity
(ii) Member, Appellate Tribunal for Electricity
(iii) Additional Secretary or above in the Ministry of Law and Justice, Legislative Department to be nominated by the Secretary, Legislative Department

F. [No. 23/64/2003-R & R]

MALAY SHRIVASTAVA, Director

Foot Note: The principal rules were published in the Gazette of India, Extraordinary dated the 30th October, 2004 in Part II, Section 3(i) vide number G.S.R. 721(E) and subsequently amended vide G.S.R. 281(E) dated 6th May, 2005.